

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 306  
IB-1025/ND/2020**

**IN THE MATTER OF:**

**M/s. SBK Trade and Infrastructure Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Trishul Residency Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 25.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :**

**For the Respondent/ Corporate-debtor :Mr. Mohak Sharma, Advocate.**

**ORDER**

Heard the submissions made by the counsel for the petitioner. Mr. Mohak Sharma, Advocate is present on behalf of the corporate debtor and submitted that they have filed their vakalatnama and prayed for two week's time for filing their reply. The counsel for the petitioner is directed to forward a soft copy of the petition to the counsel for corporate debtor. Two week's time has been granted as prayed. Post the matter to 21.12.2020.

- sd -

**(V.K. Subburaj)  
Member (T)**

- sd -

**(P.S.N. Prasad)  
Member (J)**

(Anjula)